

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 393/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited.

Petitioner : POWERGRID Khavda II-C Transmission Limited (PKCTL)

Respondents : Central Transmission Utility of India Ltd. & Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PKCTL
Shri S Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Ms. Durga Vallinayagam, Advocate, TNPDC

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the present Petition has been filed for amendment of the Petitioner's existing RTM Transmission License. He further submitted that, despite service of notice, none of the Respondents had filed their replies to the Petition. Accordingly, he requested that the matter be reserved for orders.

2. The learned counsel for the Respondent, Tamil Nadu Power Distribution Corporation Limited ("TNPDC"), entering her appearance, sought two weeks' time to file a reply.

3. Considering the above submissions, the Commission deemed it appropriate to grant one further opportunity to Respondent No. 2, i.e., TNPDC, to file its reply, within 10 days. The Petitioner may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

